

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

T.P. No.21/ 2017

UNDER SECTION 433 (e) OF CA/2013

IN THE MATTER OF M/S. Y.N. RAMACHANDRA RAO & 12 OTHERS

V.

EFFICIENT MANAGEMENT SERVICE PRIVATE LIMITED & 10 OTHERS

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr. Ashok Kumar Mishra, Member Technical

Order delivered on 18<sup>th</sup> July, 2017

For the Petitioner M/s. A.K. Mysamy Associates, Advocates, Absent.

For the Respondents Shri Rakesh Bhatt

Per Hon'ble Shri Ratakonda Murali, Member (J):


**ORDER**

Counsel for respondent is present. No representation for petitioners. Petitioners are called, absent. Notices issued to the petitioners are returned with endorsement "left". In this matter, the petitioners are not showing any interest. The counsel who was on record earlier filed memo withdrawing appearance for the petitioners. Therefore, the Tribunal ordered notice to the petitioner and the notice issued to the petitioners were returned unserved with endorsement "left".

Therefore, no useful purpose will be served in adjourning the matter as the petitioners are not showing any interest to proceed with the matter. The petition deserves to be dismissed for non-prosecution.

Petition is dismissed for non-prosecution.

  
(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

  
18/7/17  
(RATAKONDA MURALI)  
(MEMBER (JUDICIAL))